

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

T.A. No. 2495/86 : Date of order 4.2.93
Umar Khan : Applicant.
Mr. Surender Singh : Counsel for the applicant.

VERSUS

Union of India & Ors. : Respondents.
Mr. V.S. Gujar : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman.
Hon'ble Mr. B.B. Mahajan, Administrative Member.

PER HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER.

This case was fixed for hearing on 17.3.93. However, since this is an appeal from the order of the Civil Court refusing to grant interim injunction in the civil suit filed by the applicant (which has been transferred to the Tribunal U/S 29 of the A.T. Act, 1985 and registered as T.A. No. 1786/86) which had been listed for hearing today (4.2.93), the same has also been taken for hearing today.

2. The original suit has been dismissed by the order passed separately in that case today. This appeal/T.A. therefore, no more survives. The same is accordingly dismissed, with no orders as to costs.


(B.B. Mahajan)
Adm. Member


(D.L. Mehta)
Vice-Chairman

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